

(49)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 13/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES: M/s.Infrastructure Leasing & Financial Services Ltd.
V/s.
M/s. Dighi Port Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59, 213, 241, 242 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Aditya Singh	Adv. for	
2	Aakash kothari	respondent	@ 
		v/s	
1).	Aray Gagde		
1)	Shaan Jagtiani,		
2)	Aray Gagde - Advocate for Pet.	1/B Veritas Legal	

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ORDER
CP No.13/59,241-242/NCLT/MB/MAH/2016

Despite this CP was filed in the month of October, 2016, on having the Respondents side not filed reply in CP 13 of 2016 till date, the Respondent side is peremptorily directed to file reply within 15 days from hereof by supplying copies to other side, failing which, this Petition will be decided on hearing from the Petitioner side on the next date of hearing.

In the event reply has been filed by the Respondent side, the Petitioner side is directed to file rejoinder if any, within three weeks.

The Petitioner side having filed Additional Affidavit, the Respondent side is peremptorily directed to file reply to the same within three weeks hereof and rejoinder if any, within three weeks thereof.

List this matter for hearing on 26.2.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)